

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PRAKASH CHANDRA GUPTA

ON THE 10th OF JULY, 2024

WRIT PETITION No. 17326 of 2024

DR. SAROJ JOSHI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

(MS. RAVINA BAIRAGEE, LEARNED COUNSEL FOR THE PETITIONER)

(SHRI D.G.MISHRA, LEARNED G.A. FOR THE STATE)
.....

ORDER

By the instant petition filed under Article 226 of the Constitution of India, the petitioner is claiming that although he stood retired on 30.06.2017 and the annual increment was to be added on 1st of July of that year, but he was not granted the said benefit.

2. Learned counsel for the petitioner submits that the issue involved in the present case has already been settled on **11.04.2023** by the Hon'ble Supreme Court recently in **Civil Appeal No.2471 of 2023 (@ SLP (C) No.6185 of 2020)** [*The Director (Admn. and HR) KPTCL and Ors. v. C.P. Muddinamani & Ors.*], wherein it has been held that benefit of annual increment which was to be added on 1st of July every year shall be paid to the employee who got retired on 30th of June of the said year, therefore, the present petitioner is also entitled to get the said benefit.

3. Considering the aforesaid and taking note of the judgement passed by the Hon'ble Supreme Court in the case of *C.P. Muddinamani (supra)*, this petition is allowed, directing the respondents to grant the benefit of annual

increment with arrears which was to be added with effect from 01.07.2017 and recalculate the benefit of retiral dues and pension and issue fresh Pension Payment Order (P.P.O.) in favour of the petitioner within a period of three months from the date of submitting copy of this Court's order.

4. With the aforesaid direction, this petition is allowed and stands disposed of.

Certified copy, per Rules.

(PRAKASH CHANDRA GUPTA)
JUDGE

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